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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.308/2004

this the 6th day of February, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

Paritosh Chandra Basu,
S/o Late Shri A.C.Basu,
Sr. Scientific Officer Gr.I,
Directorate of Quality Assurance (Stores),
Dept. of Defence Production,
Min. of Defence (DGQA) 'G' Block,
New Delhi. ... Applicant.
(By advocate: Shri K.C.Panday)
Vs

1. Union of India,
through Secretary (DP & S)
Dept. of Defence Production & Supplies
Ministry of Defence, South Block,
New Delhi.
2. Director General of Quality Assurance,
Dept. of Defence Production,
Ministry of Defence, South Block,
New Delhi.
3. The Director, Quality Assurance (Stores),
Dept. of Defence Production,
Ministry of Defence (DGQA),
'G' Block, New Delhi.

... Respondents.

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The applicant's plea is that the disciplinary proceedings had been initiated and enquiry officer appointed. According to the learned counsel more than one year and eight months have passed when the report of the enquiry officer was submitted but no further action has been taken.

2. At this stage, when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the present application.

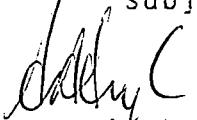
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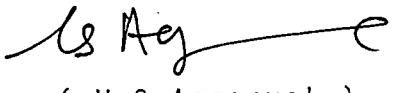
(3)

(2)

3. Taking stock of the totality of the facts put forward, we direct that disciplinary authority of the applicant to take appropriate steps and finalise the disciplinary proceedings preferably within four months from the date of receipt of the certified copy of the present order.

4. Subject to aforesaid, O.A. is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/kdr/